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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE ATUL SREEDHARAN ON THE 6th OF NOVEMBER, 2025

MISC. CIVIL CASE No. 3165 of 2025

AABID HUSSAIN

Versus

SMT. SAROJ VISHWAKARMA AND OTHERS

Appearance:

Petitioner in Person.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

By this petition petitioner is seeking restoration of the review petition, which was dismissed for non-prosecution on 22.08.2025.

Said petition has been filed on 03rd September, 2025 within 11 days of the dismissal of the review petition for non-prosecution. The application is supported by an affidavit of the petitioner, who states that he is appearing in person and submits that there was an error in checking the cause list and listing of the case was not noticed. We are satisfied that petitioner has sufficiently explained the reason for the non-appearing before the concerned court on 22.08.2025. Accordingly, the restoration petition is allowed.

The review petition is restored to its original number.

A copy of this order shall be kept in the record of the review petition.

Petition is disposed off.

(SANJEEV SACHDEVA) CHIEF JUSTICE (ATUL SREEDHARAN) JUDGE

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